

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 1088/Del/2020 & 1089/Del/2020
Assessment Years: 2009-10 & 2010-11**

M/s Dhirendra Buildcon Pvt. Ltd., 101, Silver Arch Apartment, 22, Firoze Shah Road, New Delhi – 110001 (PAN: AADC0709P)	vs	Income Tax officer, Ward 7(3), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Ms Akansha Dawar, CA
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 25.03.2021

Date of pronouncement : 25.03.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-3, New Delhi dated 13.01.2020 and pertain to assessment years 2009-10 & 2010-11.

2. The learned counsel for the assessee, vide letter dated 18th March, 2021, received through email, has requested for withdrawal of the appeals and stated

that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 25th March, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar